

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal 280/ND/2017

In the matter of :

RR Power Consultants & Engineers (P) Ltd

....PETITIONER

SECTION :

Under Section 252

Order delivered on 08.5.2018

Coram :

R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj,
Hon'ble Member (Technical)

For the Petitioner /applicant

: Ms. Kiran Amarpuri, PCS & Mr. Suraj Parkash,
Advocate

For the Respondent/Corporate Debtor : -

For the Intervener

: Ms. Lakshmi Gurung, St. Counsel Income tax Department
with Mr. Rajat Nagar.

ORDER

Learned authorized representative for the Appellant is present. Perusal of the previous order passed by this Tribunal shows that the Shareholders of the Company has not been shown as an Appellant along with the Company. In the circumstances, the Appellant is directed to file an amended Memo of parties within a period of one week from today. Further, an opportunity is given to the appellant to file a Rejoinder, if any, to the reply filed by the ROC on 08.5.2018 vide diary No.4366 dated 08.5.2018. A copy of the same has been made available to the Ld. AR for the appellant.

List on 06.5.2018.

 Sd/-

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit